

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).16801/2010

SATNAM SINGH & ORS

Petitioner(s)

VERSUS

PAMELA MANMOHAN SINGH & ORS

Respondent(s)

(With appln(s) for PERMISSION TO PLACE ON RECORD SUBSEQUENT  
FACTS, PERMISSION TO FILE LENGTHY LIST OF DATES and prayer for interim  
relief and office report )

Date: 31/03/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr Sushendra Kumar Chauhan, Adv.  
Mr. R.P. Gupta, Adv.

For Respondent(s)

Ms Shagun Matta, Adv.  
Mr Anip Sachthey, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The ld. Counsel for the petitioner and the ld. Counsel  
for the respondent No.1 are present.

The ld. Counsel for the respondent no.1 seeks four  
weeks' time to file the counter affidavit. Time as prayed for  
is granted to her as last chance.

Vide order dated 15.2.2011 the ld. Counsel for the  
petitioner was directed to file the fresh particulars of the  
respondent Nos. 2 to 4 within a weeks' time and he was also  
directed to take appropriate steps for confirming service of  
the said respondents but he has not taken any steps in that

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direction so far. The ld. Counsel seeks two weeks' further  
time to comply with the terms of the order dated 15.2.2011.  
Time as prayed for is granted to him as last chance, subject,  
however, to the payment of costs to the tune of Rs.500/-.

Service is complete as against the respondent Nos. 5 to 11 and the said respondents may also file the counter affidavit within a period of four weeks in case they choose to do so.

List again on 3.5.2011.

(M.K.HANJURA)  
Registrar

hj